

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 136.
TO BE ANSWERED ON 21.06.2019

E-Waste

136. SHRI RAHUL RAMESH SHEWALE:
SHRI BHARTRUHARI MAHTAB:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has made any assessment to identify the e-waste generated annually by each State in the country, if so, the details thereof, State/ UT-wise;
- (b) the number of recyclers/authorized dealers of e-waste in each State of the country;
- (c) whether the number of recyclers/ authorized dealers for e-waste management available in each State of the country are capable enough for disposal of such e-waste, if so, the details thereof;
- (d) whether the cases of violation of e-Waste (Management and Handling) Rules, 2011 by recyclers/authorized dealers have come to the notice of the Government since the said Rules came into force, if so, the details thereof; and
- (e) the corrective steps taken by the Government for proper disposal of e-waste?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

(a) Comprehensive inventorisation of e-waste generation in the country has not been done. However, Central Pollution Control Board (CPCB) in 2005 estimated 1.47 lakh ton of e-waste in the country and simultaneously had projected 8.0 lakh ton of e-waste generation in the year 2010. As per the Global E-waste Monitor 2017 Report of United Nations University the annual generation of e-waste in India was 2 million metric tons in 2016.

(b) and (c) As per the information available with Central Pollution Control Board (CPCB), 304 dismantlers and recyclers have been granted authorization by 18 State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs). These authorized dismantlers and recyclers are having equipment and facilities for environmentally sound processing of e-waste, the cumulative annual processing capacity of these units are 7,80,865 MT. State-wise detail of installed recycling/dismantling facilities operating in the country is as given below:

Sl. No.	State	Number of Authorized Dismantler/Recycler	State Wise Capacity (MTPA)
1.	Andhra Pradesh	01	480
2.	Chhattisgarh	01	730
3.	Gujarat	16	49,053

4.	Goa	01	--
5.	Haryana	26	82,734
6.	Himachal Pradesh	01	1,000
7.	Jammu & Kashmir	01	165
8.	Karnataka	71	52,722
9.	Maharashtra	66	85,180
10.	Madhya Pradesh	02	6,000
11.	Orissa	03	3,680
12.	Punjab	03	4,850
13.	Rajasthan	26	90,769
14.	Tamil Nadu	24	97,271
15.	Telangana	11	41,493
16.	Uttar Pradesh	41	2,43,628
17.	Uttarakhand	04	19,250
18.	West Bengal	03	1,860
		301	7,80,865

(d) The Maharashtra SPCB has issued directions to 9 dismantlers/recycler and also issued closure notice to one unit for non-provision of air pollution control system. The Haryana SPCB has issued show cause notice to two non-compliant units.

(e) The Ministry has notified E-Waste (Management) Rules, 2016 on 23rd March, 2016 and has further made amendments in March, 2018 for its effective implementation. The provisions of these Rules include extended producer responsibility, setting up of producer responsibility organizations and e-waste exchange to facilitate collection and recycling, assigning specific responsibility to bulk consumers of electronic products for safe disposal and other measures which include responsibility of producers of electronic and electrical products for collection and channelizing of electronic waste. The Rules provide for simplified permission process for setting up of dismantling and recycling facilities through single authorization by Central Pollution Control Board (CPCB). State Governments have been entrusted with the responsibility for earmarking industrial space for e-waste dismantling and recycling facilities, to undertake industrial skill development and establish measures for protection of health and safety of workers engaged in dismantling and recycling facilities of e-waste. As per provisions of the Rules various stakeholders viz. bulk consumers, manufactures, producers, refurbishers, dismantler, recyclers have to maintain records of e-waste generated, collected or disposed by them and file annual returns to the concerned State Pollution Control Board (SPCBs)/ Pollution Control Committee (PCCs). The SPCBs/PCCs have to submit annual report to CPCB.
